

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MN TAKSHILA INDUSTRIES
PRIVATE LIMITED**

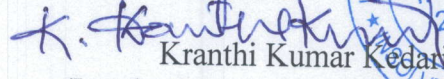
RELEVANT PARTICULARS		
1.	Name of corporate debtor	MN TAKSHILA INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/07/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TG2016PTC110778
5.	Address of the registered office and principal office (if any) of corporate debtor	Building-450, Genome Valley, Turkapally (V), Shamirpet Mandal Hyderabad Rangareddi TG 500078
6.	Insolvency commencement date in respect of corporate debtor	04/02/2020(Order received on 05/02/2020)
7.	Estimated date of closure of insolvency resolution process	02/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kranthi Kumar Kedari Reg. No.: IBBI/IPA-001/IP-P00173/2017-2018/10342)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address Registered with the Board Flat No 202,D.NO.8-3-167/D/49, Balaji Kalyan Apartment, Next to Axis Bank, Kalyan Nagar Hyderabad - 500038, Email:kranthikumar1980@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence Flat No.101, Sri Krishna Rali Nilayam , G-134 Madhura Nagar, Hyderabad, Telangana-500038 kranthikumar1980@gmail.com
11.	Last date for submission of claims	20 th Feb,2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MN TAKSHILA INDUSTRIES PRIVATE LIMITED on 4th Feb,2020 (order Received on 5th Feb,2020).

K. Kranthi Kumar



2. The creditors of MN TAKSHILA INDUSTRIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20th Feb,2020 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. Submission of false or misleading proofs of claim shall attract penalties.


Kranthi Kumar Kedari

(Interim Resolution Professional)



Date : 06th Feb,2019

Place : Hyderabad

Reg.No: IBBI/IPA-001/IP-P00173/2017-2018/10342